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(2024) 04 NCLAT CK 0019

National Company Law Appellate Tribunal New Delhi

Case No: Company Appeal (AT) (Insolvency) No. 105, 57 Of 2024 & I.A. No.330 Of 2024

Bhanu Pratap Singh APPELLANT

Vs

Rakesh Jindal
(Liquidator)

RESPONDENT

Date of Decision: April 3, 2024

Acts Referred:

Insolvency and Bankruptcy Code, 2016 â€" Section 7, 19(2), 29, 60(5), 66#Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 â€" Regulation 32, 32A, 32(a), 32(b), 32(c), 32(d), 32(e), 32(f), 33, 33(1), 34, 36

Citation: (2024) 04 NCLAT CK 0019

Hon'ble Judges: Ashok Bhushan, Chairperson; Barun Mitra, Member (T); Arun Baroka,

Member (T)

Bench: Full Bench
Advocate: 5705187

Final Decision: Dismissed

Judgement